

(ix) RELIEF MEASURES TO FLOOD
VICTIMS OF BADAUN AND BAREILLY
DISTRICTS

श्री जयपाल सिंह कश्यप (आंवला) :
उपाध्यक्ष महोदय, मैं नियम 377 के
अधीन लोक महत्व के निम्नलिखित
विषय की श्री सरकार का ध्यान
दिलाता हूँ :

बदायूं, बरेली जिले गंगा व रामगंगा
व अन्य नदियों की बाढ़ से अनेक वर्षों
की भांति इस वर्ष भी भयंकर रूप में
प्रभावित हो गए हैं । बाढ़ न बांधों
को तोड़ कर विनाश शुरू कर दिया है ।
अति वर्षा से भी क्षति हो रही है ।
बाढ़ व अति वर्षा से पीड़ित लोगों
गिरे मकानों का पुनर्निर्माण व फसलों की
क्षतिपूर्ति आवश्यक है । तुरन्त भोजन,
पुनर्वास, अनाज, मिट्टी का तेल, मांमवती,
माचिस वितरण व डाक्टरी सहायता उल्लेख
करना आवश्यक है । ताबों की संख्या बढ़नी
चाहिए । बाढ़ पीड़ित लोगों को लगान
व कर्जा और तकावी माफ होनी चाहिए
और वसूलयाबी रुकनी चाहिए । राज्य
सरकार उत्तर प्रदेश तथा बदायूं और
बरेली के जिलाधिकारियों द्वारा आवश्यक
राहत कार्य हेतु धन व साधन जुटा कर
आवश्यक व्यवस्था करनी चाहिए ।
राहत कार्य में राजनैतिक दलों व स्व-
संबी संस्थाओं का भी भरपूर सहयोग
लिया जाय ।

14.41 hrs.

[SHRI SHIVRAJ V. PATIL in the Chair]
BRAHAMAPUTRA BOARDS BILL—
Contd.

MR. CHAIRMAN: We now resume further discussion on the Brahmaputra Board Bill.

PROF. N. G. RANGA (Guntur):
Sir I thank you for calling me early
so that I can go for a meeting.

I am very glad that this Bill has
been brought up here to be passed as
soon as possible. If any evidence
is needed to assure the people of the

northern-eastern States of the concern
felt for their welfare by all Parties
in this as well as in the other House,
of Parliament, this Bill is the evi-
dence. It was introduced by the other
Government and got passed in the
other House. It is now being piloted
by this Government in this House.

Now this Bill, when it becomes an
Act enables the Government here as
well as the State Governments to
develop the various resources of Bar-
hmaputra the great river of our
country, in various directions for the
protection and benefit and progress of
the north-eastern States. But my
only regret is that the Planning
Commission did not take time by its
forlock which was granted to it by
the dissolution of this House and all
this period that has elapsed since
then, to improve this Bill in the light
of the criticisms and observations
made in the other House by various
parties and also in the light of the ris-
ing needs of this particular area. For
instance clause-14 is an obstructive
clause rather than a permissive
clause helping us a move towards pro-
gress. It makes it contingent upon not
only the cooperation but also the re-
sources of the State Governments in
order that various aspects of the
Master Plan, could be implemented.
My Hon friend Mr. Varma has done
service to this House while driving
our attention to the fact that in the
preparation of this Master Plan first
preference was given only to the
protection of that valley from floods
and excessive waters from this river,
and all other progressive things that
ought to be done have been given a
secondary place in the provision
provided there in Clause 12. If only
the Planning Commission and the Ir-
rigation Ministry had taken sufficient
care to do some home-work in regard
to these matters, they would cer-
tainly not have committed this mis-
take at all. But, unfortunately, we
are hard pressed for time—this Gov-
ernment as well as Parliament—be-
cause we are so very anxious to get